

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2838  
ANSWERED ON:07.02.2014  
PIPELINE FROM KOCHI TO BANGALORE  
Venugopal Shri P.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the present alignment of the pipeline to be laid from Kochi terminal to Bangalore is likely to affect the lives and livelihood of small farmers;
- (b) if so, the details thereof;
- (c) whether the Government proposes to make any changes in the present alignment to protect the lives and livelihood of these small farmers;
- (d) if so, the details thereof; and
- (e) whether the Government proposes to shift the pipeline along the national highways instead of passing through agricultural land and if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SMT. PANABAACA LAKSHMI)

(a) & (b): No, Madam. The pipeline route is selected based on techno-commercial parameters and various governing acts and statutes. The right of use of land is acquired from farmers /land owners in accordance with the provisions of Petroleum & Minerals Pipeline (Acquisition of Right of User in Land) Act, 1962 for laying of pipeline for which adequate compensation is provided for use of land including compensation for actual/presumed loss of crops/ plantations. Upon completion of laying of pipeline, land is restored back to its original condition and handed over to land owners/farmers.

(c) & (d): Do not arise in view of (a) & (b) above.

(e): No, Madam.